

**THE NAGALAND MUNICIPAL ACT 2001(REPEAL BILL, 2023)**

**A**

AS INTRODUCED IN NL

**BILL**

Further to REPEAL the Nagaland Municipal Act, 2001

Be it enacted by the Nagaland Legislative Assembly in the Seventy- fourth year of the Republic of India as follows:

**Short title and commencement:**

1. (1) This Act may be called the Nagaland Municipal Act, 2001 (Repeal) Bill, 2023.

(2) It shall come into force at once.

2. That the Nagaland Municipal Act, 2001 is repealed in toto.

Bill No. 160 of 2023

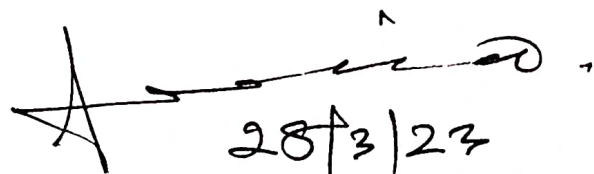
Provided that till such time a new Act is enacted, the Administrators of the ULBs are to continue to function as maybe notified by the State Government from time to time.

## STATEMENT OF OBJECTS AND REASONS

In the interest of the public, the Government had enacted the Nagaland Municipal Act, 2001. However, the implementation of the Act has been fraught with much controversies due to the public perception that the Act runs contrary to the spirit of Article 371(A). Elections to the ULBs under the act therefore could not be held in 2004, 2008, 2012 and 2017 due to lack of participation by the public and boycott by the Civil Society Organizations. The efforts of the government to hold ULB elections on 16<sup>th</sup> of May, 2023 has been met with the same opposition from the Civil Societies.

Hence, in view of the above stated facts and to further address the concerns of all Tribal Hohos, Civil Society Organization and other Organizations in the State, it is hereby proposed to **REPEAL THE NMA 2001 IN TOTO.**

**KOHIMA**  
March 28, 2023




( NIEPHIU RIO )  
Chief Minister  
& Minister-in-charge of  
Urban & Municipal Affairs

## FINANCIAL MEMORANDUM

The provisions in the Bill do not involve any recurring or non-recurring expenditure from the Consolidated Fund of the State. Hence, this is not a Money Bill or a Financial Bill.

KOHIMA  
March 28, 2023

  
28/3/23  
NIEPHIU RIO  
Chief Minister  
& Minister-in-charge of  
Urban & Municipal Affairs